

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

19. IA 1023/2024 In C.P. (IB)/10(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.04.2024**

**NAME OF THE PARTIES: - Regional Provident Fund Commissioner I**  
**V/s**  
**Interim Resolution Professional For**  
**Apodis Hotels And Resorts Limited**  
**IN THE MATTER OF**  
**Small Industries Development**  
**Bank of India**  
**V/s**  
**Apodis Hotels & Resorts Limited**

**Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.1023/2024:** - Adv. Ravi Rattekar a/w Adv. Shraddha Talkar appeared for the Applicant (EPFO). Adv. Aniruth Purusothaman a/w Adv. Aditya Sharma appeared for the Respondent/RP. Counsel for the Petitioner seeks time to take instructions as the claim was partly admitted to Rs.30 odd lakhs. List this matter on **11.06.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**